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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 11.08.2025

+ CRL.M.C. 1472/2025 & CRL.M.A. 6564/2025

DEEPAK @ KALE & ANR.

.....Petitioners

Through: Mr. Harish Pandey and Mr.

Anshuman Tiwari, Advocates.

versus

STATE (NCT OF DELHI) & ORS.

....Respondents

Through: Mr. Nawal Kishore Jha, APP for State

with SI Brahm Prakash and Inspector Sanjay Kumar, PS Sultanpuri.

Respondents no.2 & 3 in person.

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. Petitioners seek quashing of case FIR No. 271/2009 of PS Sultanpuri, Delhi for offence under Section 324/34 IPC on the ground that complainant *de facto* (respondent no.2) and the injured (*respondent no.3*) have settled the disputes with the petitioners.
- 2. Learned APP accepts notice and submits that State has no serious objection because the trial is pending since the year 2009 and the complainant *de facto* and injured have not supported prosecution in their testimony during trial.

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- 3. The respondents no.2 & 3, present with their counsel and identified by IO/SI Brahm Prakash accept notice.
- 4. I have spoken with the parties. It is submitted by respondents no.2 & 3 that towards full and final settlement of injuries caused to respondent no.3 by the petitioners, the latter have paid a compensation amount of Rs. 40,000/-. Respondent no.2, on whose complaint the FIR was registered is father of respondent no.3 who had suffered the injuries. Respondents no.2 & 3 submit that they do not wish to pursue prosecution of petitioners. Apparently, that is the reason they did not support prosecution in their testimony before the trial court.
- 5. Considering the above circumstances, I am satisfied that it would be in the interest of justice not to push the parties through trial.
- 6. Therefore, the petition is allowed and FIR No. 271/2009 of PS Sultanpuri, Delhi for offence under Section 324/34 IPC and proceedings arising out of the same are quashed. Pending application stands disposed of.

GIRISH KATHPALIA (JUDGE)

AUGUST 11, 2025/*dr*

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